

plant. The estimated cost to perform six-months preliminary design phase has been indicated at U.S. \$ 3,73,400. As the R&D in respect of the Ocean Thermal Power Conversion technique is still at a very preliminary stage and no actual installation of even 1 MW OTEC Plant has been made any where in the world, the offer of the US Experts to make preliminary design of a 25 MW OTEC Plant was not considered worth-while for taking up at this stage especially as it involved out-flow of free foreign exchange.

Issue of Censor Certification to the Film 'Baishakhi Megh'

2835. PROF. RUPCHAND PAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that the Censor Board of Calcutta has not yet given censor certificate to one Bengali film, namely 'Baishakhi Megh' directed by Utpal Dutta; and

(b) if so, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION & BROADCASTING (KUMARI KUMUDHEN M. JOSHI): (a) and (b). It has been decided by the Board of Film Censors to grant 'U' certificate with two cuts to the film "BAISHAKHI MEGH" (Bengali). As soon as the cuts are surrendered and other formalities are compiled with by the applicant, the certificate will be issued.

Purchase of Chloramphenicol Palmitar

2836. SHRI RAM PYARE PANIKA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether during the recent purchase of Chloramphenicol Palmitar offer of an Italian firm was ig-

nored for small mistake and counter offer was given to a German firm;

(b) whether any counter offer was given to the Italian firm; and

(c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) to (c). The State Chemicals and Pharmaceuticals Corporation of India Ltd. (CPC), the canalising agency have reported that they floated an enquiry on 20-9-1980 for the import of 12.5 MTS of Chloramphenicol Palmitate. CPC have reported that their enquiry had mentioned the specifications, delivery schedule and packing. An Italian firm and a firm from the Federal Republic of Germany had offered the material. The offers were considered by the Import Committee of CPC and although the lowest offer was of the Italian firm, it was rejected as per CPC's purchase procedure for being incomplete in respect of specifications and not conforming to the packing requirements as indicated in their enquiry. The offer of the firm from the Federal Republic of Germany was considered and a counterbid at the last purchase price which was lower than the price quoted by the Italian firm was made to the former which was also accepted by them.

Winding up of Dandakaranya Project

2837. SHRI NIREN GHOSH: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether he had assured the Chief Minister of West Bengal that the question of winding up of the Dandakaranya Project before the displaced persons are rehabilitated, does not arise;

(b) If so, whether he is aware that the Ministry are considering the transfer of assets created by the DDA, such as, roads, buildings, educational institutions, medical institutions, veterinary institutions, irrigation schemes, village tanks, tubewells, residential accommodation etc. to the Governments of Madhya Pradesh and Orissa; and

(c) if so, his reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGNON): (a) Yes, Sir.

(b) Yes, Sir.

(c) Such transfer would help early normalisation of administration in this area and would also be in the interests of displaced persons to get merged in the mainstream of life in Koraput and Bastar districts as quickly as possible.

Proposal to fix fee for Lawyers

2838. **SHRI RAMJIBHAI MAUANI:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to fix limit of taking cases by Lawyers as well as to fix fee for taking cases so that the poor and middle class people can get early, proper and cheaper justice and disposal of their cases;

(b) if so, how and when and details thereof;

(c) if not, the reasons thereof;

(d) whether such demand has been made from some quarters of the country as well as such views have been expressed in some of the seminars, conferences and meetings held by Lawyers, Jurists and other such organisations; and

(e) if so, the reaction of Government thereto and the action taken by Government to concede the demand?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) No such proposal is under consideration.

(b) Does not arise.

(c) A limitation on the quantum of work which could be undertaken by an Advocate as also a limit on the fees which might be charged by him, which would necessarily vary with the complexity of a case, would result in regulating and fixing a maximum on the income of members of the legal profession. Any such limitation would be feasible if it would be as part of an overall incomes policy applicable to members of all professions and not merely to members of the legal profession.

(d) A demand has been made from some quarters that there should be equi-distribution of cases among lawyers by the Government.

(e) Government is not considering regulating the distribution of briefs among Counsel other than those engaged by it.

Victimisation of President of All India Silicate Manufacturers' Association

2839. **SHRI GEORGE FERNANDES:** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have inquired into complaints of victimisation of Mr. S. S. Singhania, President of the All India Silicate Manufacturers' Association by the manufacturers of Soda Ash;

(b) if so, what is the nature of the findings;

(c) whether Government have information that such victimisation is continuing; and

(d) if so, what action is being taken to end it?